

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 10th December, 1979.

NOTIFICATION
(INCOME TAX)

NO. 3089 (F.No.187/35/79-IT(AI)): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendment to the Schedule appended to its Notification No.679 (F.No.187/2/74-IT(AI) dated 20.7.74 as amended from time to time.

After the last entry under Col.3 against Sl.No.2B, the following shall be added.

COMMISSIONER OF INCOME TAX	HEADQUARTERS	JURISDICTION
B Andhra Pradesh-III.	Hyderabad	15.Survey Circle, Hyderabad.

This notification shall take effect from 10.12.1979.

(B. N. SINGH)
UNDER SECT.CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
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